

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1054/2002

This the 29th day of October, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Inderjeet Khatri,  
Ex. Sectional Engineer,  
P.Ways,  
Northern Railway,  
Karnal.

(By Advocate: Ms. Meenu Mainee)

Versus

Union of India through

1. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

O R D E R (MORAL)

By Sh. Kuldip Singh, Member (J)

This OA has been filed seeking relief of release of DCRG. The impugned order annexed alongwith the OA reveals that the amount of DCRG is being held. Since there is a CBI case is pending against the applicant, that is why DCRG is withheld. CBI case is still pending. Trial is going on. Witnesses are being examined. Since admittedly case is pending trial before the Court, OA has no cause of action and is dismissed.

  
( KULDIP SINGH )  
Member (J)

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